

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH

**(through Hybrid Mode)
COURT-I**

Item No.111

CP(IB) No. 170(CH)2023

IN THE MATTER OF:

IDBI Bank

...Petitioner

Vs.

Harbhajan Singh Cheema

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 22.04.2024

CORAM:

**SH. L. N. GUPTA
HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner

: Mr. Harsh Garg with Mr. Pulkit Goyal, Advocates

For the RP

: Mr. D. P. Garg, Advocate

For the personal guarantor

: Mr. Vishav Bharti Gupta, Advocate

ORDER

A date is requested by Id. counsel for the personal guarantor for filing the objections as the main petition under Section 7 is for consideration of settlement which is fixed for 30.04.2024. Be that as it may, Id. counsel for the personal guarantor is directed to file the objections if any, against the report within five days with a copy in advance to the counsel opposite failing which the right to file the reply will be forfeited. Response thereto if any, be filed within two days thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 30.04.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)